

ITEM NO.6

COURT NO.8

SECTION XI

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).  
11442-11443/2015

(Arising out of impugned final judgment and order dated 10-04-2014 in WRITC No. 56149/2013 21-07-2014 in WRITC No. 56149/2013 passed by the High Court Of Judicature At Allahabad)

MATSYA JEEVI SAHKARI SAMITI LTD &amp; ANR.

Petitioner(s)

VERSUS

STATE OF U P. &amp; ORS.

Respondent(s)

Date : 27-10-2017 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE R.K. AGRAWAL  
HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Neeraj Shekhar, AOR  
Mr. Sumit Kumar, Adv.  
Mr. Animesh Kumar, Adv.  
Mr. Rana Prashant, Adv.  
Mr. P.S. Shankar, Adv.

For Respondent(s) Mr. Manoj K. Mishra, AOR  
Mr. Umesh Dubey, Adv.  
Mr. Sajid Imam N., Adv.  
Mr. Omkar Nath Srivastava, Adv.

Mr. Vinay Garg, AOR  
Mr. Tanmay Agarwal, Adv.  
Mr. Upendra Mishra, Adv.

Mr. Sanjay Kumar Visen, AOR

Mr. F. I. Choudhury, AOR

UPON hearing the counsel the Court made the following

## O R D E R

In view of the letter circulated by learned counsel appearing for petitioners, seeking adjournment for four weeks to file rejoinder affidavit to the counter filed by the respondent, the matters are adjourned for four weeks.

(SONALI SAUND)  
SENIOR PERSONAL ASSISTANT

(CHANDER BALA)  
COURT MASTER